- (d) if so, the reasons for delay in the release of these funds; and
- (e) by when funds will be released?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI K. J. ALPHONS): (a) Subsequent to the 14th Finance Commission report regarding higher devolution of 42% to States from union taxes and duties during its award period 2015-20, PIDDC scheme has been delinked from Union Support w.e.f. 2015-16 and no funds are allocated to any States under this scheme.

(b) to (e) States were requested to complete the projects through their own resources, after the PIDDC Scheme was delinked from Central support with effect from 2015-16.

The completed/substantially completed PIDDC projects in the North Eastern States have been meanwhile considered for funding by North Eastern Council (NEC), within their overall availability of resources.

## Safety and security of foreign tourists

3038. SHRI G. C. CHANDRASHEKHAR: Will the Minister of TOURISM be pleased to state:

- (a) whether there are increasing number of crimes against foreign tourists in popular destinations;
  - (b) if so, the details thereof, State-wise, during the last three years;
- (c) whether adverse perception about safety and security of tourists would seriously affect the tourists arrivals in the country and if so, Government's response thereto;
- (d) whether Government has set up any helpline for tourists and formulated a code of conduct for safe and ethical tourism to be adopted by major stakeholders and if so, the details thereof; and
  - (e) the other corrective steps being taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI K. J. ALPHONS): (a) and (b) The 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India. As such, safety and security of tourists,

both domestic and foreign tourists, is the primary responsibility of the State Governments/Union Territories.

The Ministry of Tourism does not compile data on increasing number of crime against foreign tourists in popular destinations. However, the data provided by National Crime Record Bureau (NCRB) of cases registered under the crime against foreign tourists are given below:—

S1. N	No. Particulars	2014	2015	2016	2017
1.	Cases registered under crime against	384	271	284	NA
	foreign tourist*				

<sup>\*</sup>Source: National Crime Record Bureau.

State/UT-wise cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under total crime against foreign tourists during 2014-16 are given in the Statement (*See* below).

(c) There is a continuous growth in tourists arrivals which is evident from the data given below:-

S1. N	No. Particulars	2014	2015	2016	2017
1.	Foreign Tourist Arrivals (FTA) to	7.68	8.03	8.80	10.04
	India (million)**				

<sup>\*\*</sup>Source: Ministry of Tourism.

- (d) and (e) Yes Sir, the Ministry of Tourism has taken following steps in order to ensure safety and security of tourists, including foreign tourists:—
  - (i) The Ministry of Tourism along with all stakeholders, including the Tourism Departments of all States and UTs, have adopted the 'Code of Conduct for Safe and Honourable Tourism' which is a set of guidelines to encourage tourism activities to be undertaken with respect for basic right like dignity, safety and freedom from exploitation of both tourists and local residents in particular, women and children.
  - (ii) The Ministry of Tourism has launched the 24x7 Multi-Lingual Tourist Info-Helpline on the toll free number 1800111363 or on a short code 1363 in 12 languages including 10 international languages and in Hindi and English in February, 2016, for domestic and foreign tourists to

provide support service in terms of information relating to Travel in India and also offers appropriate guidance to tourists in distress while travelling in India.

- (iii) The Ministry of Tourism has issued the Guidelines on Safety and Security of Tourists for State Governments/Union Territories and Tips for travelers in September, 2014 to stress on the importance of safety and risk management, assist in identifying best practices and encourage closer cooperation for ensuring a pleasant experience to the tourists.
- (iv) The Security of tourists is a State Government subject, however, with efforts of Ministry of Tourism, the State Governments/Union Territory Administrations of Delhi, Goa, Himachal Pradesh, Jammu and Kashmir, Karnataka, Kerala, Maharashtra, Odisha, Punjab, Madhya Pradesh, Uttar Pradesh, Rajasthan and Andhra Pradesh have deployed the tourists police in one form or the other.
- (v) The Ministry of Tourism conducts a constant dialogue with State Governments/Union Territory Administrations, various tourism related institutions development and promotion of tourism in the country including safe and honourable Tourism.
- (vi) Ministry of Tourism from time to time issues advisory to various State Governments and UT Administrations to ensure safety and security of the tourist.

State/UT-wise Cases Registered (CR), Cases Charge Sheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Charge Sheeted (PCS) and Persons Convicted (PCV) under Total Crimes Committed Against Foreign Tourists during 2014-16

Statement

S1. N	No. State/UT			2	2014					20	)15			2016							
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20		
1.	Andhra Pradesh	2	0	0	0	0	0	1	2	1	2	2	1	4	1	0	1	0	0		
2.	Arunachal Prades	h 0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
3.	Assam	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
4.	Bihar	13	5	0	10	10	0	0	0	1	0	0	1	8	7	0	7	7	0		
5.	Chhattisgarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
6.	Goa	66	27	2	43	32	4	26	22	1	23	29	1	22	16	3	18	16	3		
7.	Gujarat	3	0	0	0	0	0	1	0	0	0	0	0	2	0	0	3	0	0		
8.	Haryana	6	0	0	0	0	0	1	0	0	0	0	0	2	0	0	1	2	0		
9.	Himachal Pradesh	2	0	0	0	0	0	1	0	0	0	0	0	4	2	0	6	4	0		
10.	Jammu and Kashmir	1	1	0	1	1	0	0	0	0	0	0	0	0	0	0	0	0	0		

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	338
11.	Jharkhand	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0	Written
12.	Karnataka	11	7	0	16	16	0	12	5	0	3	3	0	9	6	0	18	18	0	
13.	Kerala	7	5	0	4	2	0	7	6	0	3	3	0	13	12	1	12	11	0	Answers
14.	Madhya Pradesh	2	1	0	1	1	0	1	2	0	2	2	0	2	2	1	2	2	1	ers to
15.	Maharashtra	25	8	1	3	3	1	36	8	0	38	18	0	18	5	1	6	5	1	
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	$\Xi$
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	[RAJYA SABHA]
18.	Mizoram	1	1	0	1	1	0	2	1	0	2	2	0	0	0	0	0	0	0	ASA
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	ВНА
20.	Odisha	0	0	0	0	0	0	2	0	0	0	0	0	1	0	0	0	0	0	
21.	Punjab	3	2	1	0	1	1	13	1	0	2	1	0	6	0	0	2	0	0	
22.	Rajasthan	31	8	0	12	12	0	20	5	1	7	7	1	18	3	1	10	10	1	7
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	Unstarred
24.	Tamil Nadu	2	1	0	1	1	0	2	0	0	0	0	0	4	3	0	0	0	0	
25.	Telangana	2	2	0	0	0	0	1	1	0	1	1	0	1	1	0	1	1	0	Questions
26.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	rtions.

27.	Uttar Pradesh	64	30	0	38	34	0	32	10	0	11	11	0	6	5	0	7	5	0
28.	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
29.	West Bengal	4	2	0	8	0	0	0	0	0	0	0	0	0	1	0	0	1	0
	TOTAL STATE(S)	245	100	4	138	114	6	158	63	4	94	79	4	121	67	7	94	85	6
30.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31.	Chandigarh	2	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
32.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Delhi UT	135	34	1	52	52	1	113	11	1	18	17	1	129	21	4	35	27	4
35.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
36.	Puducherry	2	0	0	0	0	0	0	0	0	0	0	0	33	28	0	0	0	0
	TOTAL UT(s)	139	34	1	52	52	1	113	11	1	18	17	1	163	49	4	35	27	4
	Total (All India) 384		134	5	190	166	7	271	74	5	112	96	5	284	116	11	129	112	10

Source: Crime in India.

Unstarred Questions

Written Answers to

[08 January, 2019]